C O N T E N T S

Seventeenth Series, Vol. IX, Third Session, 2020/1941 (Saka)
No.23, Monday, March 23, 2020/ Chaitra 3, 1941 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCES	8
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 401 to 420	9-92
Unstarred Question Nos.4601 to 4830	93-556

PAPERS LAID ON THE TABLE 557-564

MESSAGES FROM RAJYA SABHA 565-566

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Minutes 567

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Action Taken Statements 568

MOTION RE: Joint Committee on Personal Data Protection Bill - Extension of Time 568

MATTERS UNDER RULE 377 569-577

(i) Need to establish a Resource and Training Centre at Sewagram, Maharashtra for promotion of village & cottage industry and handicrafts

Shri Ramdas C. Tadas 569

(ii) Regarding training of teachers by N.I.O.S.

Shrimati Rekha Arun Verma 569

(iii) Regarding compensation to farmers who lost their crops and lives due to untimely rains and hailstorms in Bihar and Uttar Pradesh.

Shri Jagdambika Pal 570

(iv) Regarding wage revision of contract labourers in BHEL, Bhopal

Sadhvi Pragya Singh Thakur 570

(v) Need to abolish District Improvement (DI) Fund of Darjeeling District, West Bengal

Shri Raju Bista 571

(vi) Regarding exploring the feasibility of creating new states in the country

Kunwar Pushpendra Singh Chandel 572

(vii) Need to review the status of implementation of various centrally sponsored schemes in Madhya Pradesh

Shri Rakesh Singh 573

(viii) Need to construct an overbridge on National Highway 8 in Ajmer parliamentary constituency, Rajasthan

Shri Bhagirath Chaudhary 574

(ix) Need for resilient stable electricity transmission and distribution network in coastal Odisha

Shrimati Sangeeta Kumari Singh Deo 575

(x) Need to establish AIIMS in Western Uttar Pradesh

Shri Pradeep Kumar Chaudhary 575

(xi) Need for overbridge/underbridge on Ahmedabad – Vadodara Express Highway No. 1

Shri HasmukhbhaiSomabhai Patel 576

(xii) Need to investigate the origin of Corona Virus

Shri Manish Tewari 576

(xiii) Regarding non-revision of royalty on major minerals

Shri BhartruhariMahtab 577

(xiv) Need to construct a bridge on BurhiGandak river in Vaishali parliamentary constituency, Bihar

Shrimati Veena Devi 577

FINANCE BILL, 2020 578-621

Motion to Consider 578

Clauses 1 to 149 578-621

Motion to Pass 621

GOVERNMENT BILLS - INTRODUCED

(i) Rashtriya Raksha University Bill, 2020 623-624

(ii) National Forensic Sciences University Bill, 2020 625-626

OBSERVATION BY THE SPEAKER

Re: 'Janta Curfew' followed by all the citizens of India on 22.03.2020 627

VALIDICTORY REFERENCE 628-629

ANNEXURE – I

Member-wise Index to Starred Questions 630

Member-wise Index to Unstarred Questions 631-636

ANNEXURE – II

Ministry-wise Index to Starred Questions 637

Ministry-wise Index to Unstarred Questions 638

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) KiritPremjibhai Solanki

Shri Rajendra Agrawal

ShrimatiMeenakashiLekhi

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri BhartruhariMahtab

Shri N.K. Premachandran

Dr.Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Monday, March 23, 2020/ Chaitra 3, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

14.00 hrs

OBITUARY REFERENCES

माननीय अध्यक्ष: माननीय सदस्यगण, जैसा कि हम सभी जानते हैं कि 23 मार्च, 1931 को शहीद भगत सिंह, शहीद राजगुरु और शहीद सुखदेव ने अपने देश को विदेशी शासन की बेड़ियों से मुक्त कराने के लिए शहादत दी। इन शहीदों की बहादुरी, साहस और देशभक्ति हमारे देश के युवाओं के लिए हमेशा प्रेरणा का स्रोत रहेगी।

इस अवसर पर, आइये हम शहीद भगत सिंह, शहीद राजगुरु, शहीद सुखदेव और उन सभी शहीदों को श्रद्धांजलि अर्पित करें, जिन्होंने भारत को स्वतंत्रता संग्राम के दौरान अपने प्राणों को न्यौछावर किया।

माननीय सदस्यगण, मुझे सभा को हमारे पूर्व सदस्य, श्री हिन्दूराव नीकांतराव नाईक निम्बालकर के दुखद निधन के संबंध में सूचित करना है जो ग्यारहवीं लोक सभा के सदस्य थे और उन्होंने महाराष्ट्र के सतारा संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया। श्री हिन्दूराव नीकांतराव नाईक निम्बालकर का निधन 15 मार्च, 2020 को 71 वर्ष की आयु में हुआ। हम अपने पूर्व सहयोगी के निधन पर गहरा शोक व्यक्त करते हैं। यह सभा शोक-संतप्त परिवार के प्रति अपनी संवेदना प्रकट करती है।

माननीय सदस्यगण, एक कायरतापूर्ण माओवादी हमले में 21 मार्च, 2020 को छत्तीसगढ़ के सुकमा जिले में एक पुलिस गश्ती दल पर हथियारों से लैस माओवादियों द्वारा गोलियां चलाए जाने से कथित रूप से केन्द्रीय रिजर्व पुलिस बल के 17 सुरक्षाकर्मी शहीद हो गए और 15 घायल हो गए।

सभा इस कायरतापूर्ण हमले, जिससे मृतक के परिवारों को पीड़ा और दुख पहुंचा है, पर गहरा दुख व्यक्त करती है। अब सभा हमारे दिवंगतों और सभी शहीदों की याद में थोड़ी देर मौन खड़ी रहेगी।

Then the Hon. Members stood in silence for a short while.

14.03 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be Laid.

पेट्रोलियम और प्राकृतिक गैस मंत्री तथा इस्पात मंत्री (श्री धर्मेन्द्र प्रधान): मैं पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड अधिनियम, 2006 की धारा 62 के अंतर्गत पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पेट्रोलियम और पेट्रोलियम उत्पाद पाइप लाइन परिवहन टैरिफ का निर्धारण) संशोधन विवनियम, 2020 जो 21 फरवरी, 2020 के भारत के राजपत्र में अधिसूचना संख्या एफ. संख्या पीएनजीआरबी/एम(सी)/62/2020 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library See No. LT 2385/17/20]

संस्कृति मंत्रालय के राज्य मंत्री तथा पर्यटन मंत्रालय के राज्य मंत्री (श्री प्रह्लाद सिंह पटेल): मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) वेस्ट जोन कल्चरल सेंटर, उदयपुर के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वेस्ट जोन कल्चरल सेंटर, उदयपुर के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला

विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library See No. LT 2386/17/20]

(3) (एक) नार्थ ईस्ट जोन कल्चरल सेंटर, दीमापुर के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नार्थ ईस्ट जोन कल्चरल सेंटर दीमापुर के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library See No. LT 2387/17/20]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2018-2019, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 2388/17/20]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 2389/17/20]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2018-2019.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 2390/17/20]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Thiruvananthapuram, for the year 2018-2019.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samagra Shiksha, Thiruvananthapuram, for the year 2018-2019.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library See No. LT 2391/17/20]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2018-2019.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library See No. LT 2392/17/20]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2018-2019.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library See No. LT 2393/17/20]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2018-2019.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library See No. LT 2394/17/20]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2018-2019.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library See No. LT 2395/17/20]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library See No. LT 2396/17/20]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2018-2019.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library See No. LT 2397/17/20]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2018-2019.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library See No. LT 2398/17/20]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-2019.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library See No. LT 2399/17/20]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2015-2016.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library See No. LT 2400/17/20]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2017-2018.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library See No. LT 2401/17/20]

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2018-2019.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library See No. LT 2402/17/20]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2018-2019.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library See No. LT 2403/17/20]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2017-2018, together with Audit Report thereon.

[Placed in Library See No. LT 2404/17/20]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fifth Amendment) Regulations, 2019

published in Notification No. SEBI/LAD-NRO/GN/2019/42 in Gazette of India dated 6th December, 2019.

(ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/45 in Gazette of India dated 26th December, 2019.

(iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Sixth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/47 in Gazette of India dated 26th December, 2019.

(iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Seventh Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2020/1 in Gazette of India dated 1st January, 2020.

(v) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020-02 in Gazette of India dated 10th January, 2020.

(vi) The Securities and Exchange Board of India (Portfolio Managers) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/03 in Gazette of India dated 16th January, 2020.

[Placed in Library See No. LT 2405/17/20]

(3) A copy of the Banning of Unregulated Deposit Schemes Rules, 2020 (Hindi and English versions) published in Notification No. S.O.663I in Gazette of India dated 12th February, 2020 under sub-section (1) of Section 39 of the Banning of Unregulated Deposit Schemes Act, 2019.

[Placed in Library See No. LT 2406/17/20]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.120I published in Gazette of India dated 14th February, 2020, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.269I dated 8th April, 2015.

(ii) G.S.R.119I published in Gazette of India dated 14th February, 2020, together with an explanatory memorandum allowing exemption from specified duties of customs to goods when imported into India and cleared against a duty credit scrip issued under the scheme for Rebate of State and Central Taxes and Levies on export of garments and made-ups and the said scrip may also include duty credit provided under the Additional Ad hoc Incentive Scheme together with a corrigendum thereto published in Notification No. G.S.R.131I (in Hindi version only) dated 19th February, 2020.

[Placed in Library See No. LT 2407/17/20]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.117I published in Gazette of India dated 14th February, 2020 together with an explanatory memorandum allowing exemption from duties of Central Excise leviable on goods manufactured when cleared against a duty credit scrip issued under the scheme for Rebate of State and Central Taxes and Levies on export of garments and made-ups and the said scrip may also include duty credit provided under the Additional Ad hoc Incentive Scheme.

(ii) G.S.R.118I published in Gazette of India dated 14th February, 2020 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.271I dated 8th April, 2015.

[Placed in Library See No. LT 2408/17/20]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.164I published in Gazette of India dated 7th March, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the import of 'Chlorinated Polyvinyl Chloride Resin whether or not further processed into compound', originating in, or exported from China PR and Korea PR, based on the recommendations of the Designated Authority, Directorate General of Trade Remedies.

(ii) G.S.R.167I published in Gazette of India dated 12th March, 2020, together with an explanatory memorandum seeking to extend anti-

dumping duty on ‘Sheet Glass’, originating in, or exported from China PR in pursuance of final findings of Designated Authority in sunset review of the said notification.

[Placed in Library See No. LT 2409/17/20]

(7) A copy of Notification No. G.S.R.140I (Hindi and English versions) published in Gazette of India dated 25th February, 2020, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R.55I dated 28th January, 2020 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

[Placed in Library See No. LT 2410/17/20]

———————

14.04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(5) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th March, 2020 adopted the following Motion in regard to the Committee on Public Accounts:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021, and do proceed to elect, in such manner as the Chairman may direct, seven Members from amongst the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following five Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Rajeev Chandrasekhar
2. Shri Naresh Gujral
3. Shri C.M. Ramesh
4. Shri Sukhendu Sekhar Ray
5. Shri Bhupender Yadav

3. I am also to inform that in order to fill up the remaining two vacancies in the Committee, the election process is being initiated during the current Session of Rajya Sabha itself.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th March, 2020 adopted the following Motion in regard to the Committee on Public Undertakings:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on 1st May, 2020 and ending on the 30th April, 2021, and proceed to elect, in such manner as the Chairman may direct, seven Members from amongst the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following seven Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Prasanna Acharya
2. Shri Birendra Prasad Baishya
3. Shri Anil Desai
4. Shri Joginipally Santosh Kumar
5. Shri Om Prakash Mathur
6. Shri Surendra Singh Nagar

7. Shri M. Shanmugam'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th March, 2020 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, 10 Members from amongst the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following seven Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Abir Ranjan Biswas
2. Shri N. Chandrasegharan
3. Shrimati Kanta Kardam
4. Shri Ram Shakal
5. Shri K. Somaprasad
6. Shri Kamakhya Prasad Tasa
7. Shri Ramkumar Verma

3. I am also to inform that in order to fill up the remaining three vacancies in the Committee, the election process is being initiated during the current Session of Rajya Sabha itself.

14.05 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Minutes

श्री अजय मिश्र टेनी (खीरी): महोदय, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की 17.03.2020 को हुई दूसरी बैठक का कार्यवाही-सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

14.05 ¼ hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Action Taken Statements

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I beg to lay the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology (2018-19):–

(1) Fifty-fifth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-seventh Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Communications (Department of Telecommunications).

(2) Fifty-sixth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-fourth

Report (16th Lok Sabha) on 'Status of Cable TV Digitization and Interoperability of Set Top Boxes' of the Ministry of Information and Broadcasting.

(3) Fifty-seventh Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-sixth Report (16th Lok Sabha) on 'Demands for Grants (2018-19) of the Ministry of Electronics and Information Technology.

(4) Fifty-eighth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Fifty-third Report (16th Lok Sabha) on 'Expansion of Rural BPOs and Challenges faced by them' of the Ministry of Electronics and Information Technology.

12.05 ½ hrs

MOTION RE: REPORT OF JOINT COMMITTEE ON THE PERSONAL DATA PROTECTION BILL, 2019 – EXTENSION OF TIME

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Sir, I beg to move:

"That this House do extend upto the second week of the Monsoon Session of the Parliament, 2020 the time for the presentation of the Report of the Joint Committee on The Personal Data Protection Bill, 2019."

माननीय अध्यक्ष: प्रश्न यह है:

"कि यह सभा वैयक्तिक डाटा संरक्षण विधेयक, 2019 संबंधी संयुक्त समिति के प्रतिवेदन को प्रस्तुत किए जाने के समय का संसद के मानसून सत्र, 2020 के दूसरे सप्ताह तक विस्तार करती है।"

प्रस्ताव स्वीकृत हुआ

14.06 hrs

MATTERS UNDER RULE -377*

माननीय अध्यक्ष: नियम 377 के अधीन मामले सभा पटल पर रखने की अनुमति दी जाती है।

(i) Need to establish a Resource and Training Centre at Sewagram, Maharashtra for promotion of village & cottage industry and handicrafts.

श्री रामदास तडस (वर्धा): माननीय सूक्ष्म, लघु और मध्यम उद्योग मंत्री जी का ध्यान अपने संसदीय क्षेत्र वर्धा के महत्त्वपूर्ण विषय पर आकृष्ट करते हुए, मुझे कहना है कि सेवाग्राम में राष्ट्रपिता महात्मा गांधी जी के विचारों को स्वीकार करके ग्रामोद्योग, कुटीर उद्योग एवं हस्त कला को बढ़ावा देने हेतु संसाधन एवं प्रशिक्षण केन्द्र की स्थापना करने हेतु वर्ष 2015 में महाराष्ट्र सरकार द्वारा प्रस्ताव तैयार किया गया था, लेकिन इस प्रस्ताव पर अभी तक कोई कार्रवाई नहीं हुई है, जबकि स्वरोजगार सृजन की यह एक महत्त्वपूर्ण कड़ी है। सरकार को इस प्रस्ताव पर ध्यान देने की जरूरत है, जिससे ग्रामीण युवाओं के लिए रोजगार का सृजन होगा।

माननीय सूक्ष्म, लघु और मध्यम उद्योग मंत्री जी से अनुरोध करता हूँ कि राष्ट्रपिता महात्मा गांधी जी की कर्मभूमि सेवाग्राम में ग्रामोद्योग, कुटीर उद्योग एवं हस्त कला को बढ़ावा देने हेतु संसाधन एवं प्रशिक्षण केन्द्र की स्थापना करने हेतु उचित कार्यवाही करें।

* Treated as laid on the Table.

(ii) Regarding training of teachers by N.I.O.S.

श्रीमती रेखा अरूण वर्मा (धौरहरा): वर्तमान समय में पूरे देश में मान्यता प्राप्त लाखों अप्रशिक्षित विद्यालय संचायिलत हैं। उन विद्यालयों में लाखों अध्यापक कार्यरत हैं, जिन्हें दो वर्ष सरकार ने एन.आई.ओ.एस. के द्वारा प्रशिक्षित कराने का कार्य किया है, किन्तु फिर भी अभी लाखों अप्रशिक्षित अध्यापक प्रशिक्षण लेने से वंचित रह गए हैं जो पहली बार इस विद्या को जान नहीं पाए।

अत: मेरा आग्रह है कि एन.आई.ओ.एस. के माध्यम से अप्रशिक्षित अध्यापकों को प्रशिक्षित करने का एक मौका और देने का कष्ट करें।

(iii) Regarding compensation to farmers who lost their crops and lives due to untimely rains and hailstorms in Bihar and Uttar Pradesh.

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Due to untimely rains and hailstorms in various parts of Uttar Pradesh and Bihar, 90% of vegetable, 70% of mustard and 60% of wheat crop has been destroyed along with the death of at least 6 persons, which has led to an estimated loss of about Rs.255 crore and due to which the farmers in this region are under extreme stress. Although the hon'ble Chief Minister of Uttar Pradesh has already pledged support in this regard, however, I would like the Central Government to look into the matter and make due assessment of the loss and provide necessary support in the form of compensation.

(iv) Regarding wage revision of contract labourers in BHEL, Bhopal.

साध्वी प्रज्ञा सिंह ठाकुर (भोपाल): मेरे संसदीय क्षेत्र भोपाल के भेल कारखाने में 25 से 30 वर्षों से 1300 श्रमिक लगातार लेबर सप्लाई के अंतर्गत कार्यरत हैं, जो उत्पादन का लक्ष्य पूर्ण करते आ रहे हैं।

इन ठेका श्रमिक लेबर सप्लाई कर्मचारियों के द्वारा केन्द्रीय वेज रिवीजन, 2014 का लाभ दिए जाने की मांग निरन्तर की जा रही है। वेज रिवीजन की मांग भेल प्रबन्धक के समक्ष लम्बित है। इन श्रमिकों को भेल प्रबंधन द्वारा राज्य सरकार का न्यूनतम वेतन का भुगतान किया जा रहा है।

ठेका श्रमिक को कम वेतन के कारण इनके जीवन यापन करने में कठिनाइयों का सामना करना पड़ रहा है।

मेरा सरकार से आग्रह है कि भेल, भोपाल में कार्यरत ठेका श्रमिक लेबर सप्लाई कर्मचारियों को केन्द्र सरकार का न्यूनतम वेतन लागू किए जाने की समुचित कार्यवाही की जाए।

(v) Need to abolish District Improvement (DI) Fund of Darjeeling District, West Bengal.

SHRI RAJU BISTA (DARJEELING): Darjeeling district is the only district in India where the District Magistrate Administraters land labelled as District Improvement (DI) Fund. This provision was made by the British during colonial times so that British business and home owners could be given preferential allocation of land.

This unconstitutional provision has, however, continued under the West Bengal Land Reforms Act, 1955 after Independence. DI Fund allows the District Magistrate to have a monopolistic control over the lands, which has led to repeated harassment of our people.

The revenue collected for DI Fund never finds entry into the Consolidated Funds of the State. Permanent settlers on lessees are forced to pay a hefty yearly lease premium.

Today, area covering 748.39 acres with 3297 tenant families are forced to live under the mercy of the DM. I request the Union Government and West Bengal Government to abrogate this unconstitutional provision.

(vi) Regarding exploring the feasibility of creating new states in the country

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): आजादी के समय देश में बड़े राज्य थे, जिनका निर्माण ब्रिटिश सरकार ने औपनिवेशिक सत्ता को बनाए रखने की दृष्टि से किया था, परन्तु आजादी के बाद कई छोटे राज्यों का निर्माण हुआ, जिन्होंने काफी प्रगति भी की और प्रगति के साथ-साथ अपनी सांस्कृतिक पहचान को और भी मजबूत किया। इसका एक उदाहरण गुजरात राज्य है, जो कि तब के बम्बई प्रान्त से अलग होकर बना, जिसने न सिर्फ आर्थिक रूप से प्रगति की, बल्कि अपनी संस्कृति को न सिर्फ देश में, बल्कि विदेशों में भी पहचान दिलाई। इसी तरह उत्तर प्रदेश, मध्य प्रदेश, हिमाचल प्रदेश, गोवा, उत्तराखण्ड, झारखण्ड, आन्ध्र प्रदेश, तेलंगाना इत्यादि राज्यों का निर्माण स्वतंत्रता प्राप्ति के उपरांत हुआ और आंकड़े बताते हैं कि इन राज्यों के निर्माण के उपरांत इन राज्यों ने काफी प्रगति भी की है। परन्तु देश में नए राज्यों की मांग अभी भी जारी है और इस मांग के लिए समय-समय पर जन आन्दोलन भी होते रहे हैं। इन नए राज्यों की मांग में बुंदेलखण्ड राज्य की मांग भी अत्यधिक महत्वपूर्ण है। बुंदेलखण्ड राज्य की मांग स्वतंत्रता पूर्व की मांग है। इस हेतु फरवरी, 1943 में टीकमगढ़ में बुंदेलखण्ड प्रान्त निर्माण सम्मेलन आयोजन किया गया और उसके उपरांत लगातार पृथक बुंदेलखण्ड राज्य की मांग होती रही है।

बुंदेलखण्ड राज्य निर्माण की मांग का प्रमुख आधार विकास है। ब्रिटिश काल में ऐतिहासिक कारणों से बुंदेलखण्ड क्षेत्र अन्य क्षेत्रों के मुकाबले आर्थिक रूप से काफी पिछड़ गया और आजादी प्राप्ति के उपरांत दो राज्यों में बुंदेलखण्ड का विभाजन हो गया। संभवत: दो राज्यों में विभक्त होने वाला बुंदेलखण्ड देश का एकमात्र क्षेत्र है। इन सभी कारणों के समग्र प्रभाव के कारण स्वतंत्रता प्राप्ति के उपरांत भी इस क्षेत्र का विकास उस गति से नहीं हो पाया, जिस गति से अन्य राज्यों का निर्माण हुआ। इसके अतिरिक्त जहां अन्य राज्यों का विभिन्न आधार पर निर्माण हुआ और उन्होंने न सिर्फ आर्थिक प्रगति की, वहीं अपनी संस्कृति का संरक्षण एवं संवर्धन भी किया, परन्तु बुंदेलखण्ड में बोली जाने वाली बुन्देली भाषा को संविधान की आठवीं अनुसूची में भी जगह नहीं

मिल पाई है और बुंदेलखण्ड की लोक संस्कृति के समक्ष अपने अस्तित्व को बचाने का संकट पैदा हो गया है।

अत: स्वतंत्रता प्राप्ति एवं उसके पश्चात् बनाए गए छोटे राज्यों के सर्वांगीण विकास के शानदार प्रदर्शन को देखते हुए बुंदेलखण्ड के आर्थिक विकास और संस्कृति के संरक्षण और संवर्धन हेतु एवं बुंदेलखण्ड राज्य के संबंध में जनभावनाओं को देखते हुए, इस मांग को पूरा करने के लिए बुंदेलखण्ड राज्य का निर्माण अति आवश्यक है। इस हेतु मेरी सरकार से यह मांग है कि नवीन छोटे राज्यों के निर्माण और संभावनाओं की तलाश हेतु लघु राज्य निर्माण बोर्ड का गठन किया जाए।

(vii) Need to review the status of implementation of various centrally sponsored schemes in Madhya Pradesh

श्री राकेश सिंह (जबलपुर): एक महत्वपूर्ण और संवेदनशील मुद्दे पर आपका और इस सदन का ध्यान आकृष्ट करना चाहूंगा।

मध्य प्रदेश में मनरेगा योजना बुरी स्थिति में है। वर्तमान वित्तीय वर्ष में इस योजना के अंतर्गत जबलपुर जिले में 40 लाख लोगों को रोजगार दिया जाना निश्चित किया गया था, किन्तु वित्तीय वर्ष के अंतिम महीने में भी अब तक उक्त लक्ष्य के अंतर्गत सिर्फ 15 लाख लोगों को ही रोजगार दिया जा सका है।

यह केवल मेरे संसदीय क्षेत्र जबलपुर की स्थिति नहीं, अपितु पूरे प्रदेश में प्रधान मंत्री आवास योजना एवं मनरेगा के साथ ही अन्य सभी केन्द्रीय योजनाअनों की यही स्थिति ळै।

आपके माध्यम से मैं केन्द्रीय ग्रामीण विकास मंत्री से आग्रह करूंगा कि मध्य प्रदेश में केन्द्रीय योजनाओं के अंतर्गत हो रहे कार्यों की समीक्षा करे, ताकि प्रदेश की जनता को उनके अधिकारों के अंतर्गत केन्द्र सरकार की योजनाओं का लाभ मिल सके।

(viii) Need to construct an overbridge on National Highway 8 in Ajmer Parliamentary Constituency, Rajasthan

श्री भागीरथ चौधरी (अजमेर): मेरे अजमेर क्षेत्र में स्थित राष्टीय राजमार्ग संख्या 8 के जयपुर-किशनगढ़ खण्ड पर स्थित बान्दरसिंदरी ग्राम गत 5-7 वर्षों से देश के शिक्षा जगत के नक्शे पर छाया हुआ है, वहां से 2 कि.मी. साईड में उत्तर की तरफ मूण्डोती रोड पर भारत सरकार के मानव संसाधन विकास मंत्रालय के द्वारा राजस्थान का एकमात्र केन्द्रीय विश्वविद्यालय संचालित है, जिसमें देश-विदेश एवं राजस्थान राज्य के हजारों छात्र-छात्राओं द्वारा उच्च शिक्षा अध्ययन किया जा रहा है, लेकिन बान्दरसिंदरी स्थित राष्ट्रीय राजमार्ग सख्या 8 पर हाईवे सड़क को पार कर एक-दूसरे छोर पर पैदल आना-जाना ग्रामीणों एवं छात्र-छात्राओं के लिए अत्यन्त खतरनाक होता जा रहा है। अतः भविष्य में यहाँ के तीव्र आर्थिक, सामाजिक एवं शैक्षणिक विकास का ध्यान में रखते हुए यहां पर स्थित प्रमुख चौराहा पर सुलभ आवागमन हेतु एक नवीन ओवर ब्रिज की स्थापना की महती आवश्यकता है।

बान्दरसिंदरी गांव हाईवे के दक्षिण की तरफ बसा हुआ है जहाँ की आबादी लगभग 9500 है एवं वहाँ स्थित पशुपालकों एवं ग्रामीणों के पास लगभग 2500 की संख्या में पशुधन भी उपलब्ध है वहीं ग्रामवासियों की कृषि योग्य भूमि हाईवे के उत्तर की ओर स्थित होने से उनका अपने कृषि कार्यों एवं पशुधन को लेकर आवागमन प्रतिदिन निरन्तर बना रहा है। साथ ही यहाँ के ग्रामीणों को हाइवे के दूसरी ओर स्थित मुण्डोती नलू, बुहारू आदि गाँवों में सामाजिक, पारिवारिक आदि कार्यों हेतु भी नियमित आना-जाना रहता है और इन गाँवों के बालक-बालिकाओं को 10वीं कक्षा पश्चात उच्च अध्ययन हेतु बान्दरसिंदरी स्थित उच्च माध्यमिक विद्यालय में प्रतिदिन आना पड़ता है। वहीं केन्द्रीय विश्वविद्यालय में अध्ययन हेतु आने-जाने वाले छात्र-छात्राओं को भी अपनी जान जोखिम में डालकर प्रतिदिन इस चौराहे को पार कर जाना पड़ता है जिससे किशनगढ़-जयपुर राष्ट्रीय राजमार्ग पर स्थित उक्त बान्दरसिंदरी चौराहे पर आए दिन हादसों की आशंका बनी रहती है

जिसके चलते ग्रामीणों एवं विद्यार्थियों द्वारा उक्त हादसों के विरोध में रोष प्रकट करते हुए जाम लगा दिया जाता है।

ज्ञात रहे कि यह राष्ट्रीय राजमार्ग वर्तमान में देश का सबसे व्यस्ततम सड़क मार्ग है जिस पर प्रतिदिन लाखों की संख्या में वाहनों का आवागमन बना रहता है।

अतः सरकार से करबद्ध निवेदन है कि राष्ट्रीय राजमार्ग संख्या 8 के किशनगढ़-जयपुर खण्ड मार्ग पर स्थित बान्दरसिंदरी गाँव के मुख्य चौराहे पर आवागमन हेतु एक नवीन ओवर ब्रिज/आरीवाल पुलिया (छोटी साईज का 15 से 20 फीट ऊँचा ओवरब्रिज) का निर्माण कराने की आवश्यकता पर शीघ्र ही सक्षम विभागीय स्वीकृति राष्ट्रीय राजमार्ग प्राधिकरण के अन्तर्गत आगामी वित्तीय वर्ष 2020-21 की विभागीय कार्य योजनाओं को श्रम करावें।

(ix) Need for resilient stable electricity transmission and distribution network in coastal Odisha

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): Odisha, having an approximately 482 km coastline is often vulnerable to natural calamities. During the last five years, Odisha experienced severe cyclonic storms namely Hud Hud, Phylin, Titli and Fani. Electricity transmission & distribution network in the coastal belt of the State has been repeatedly getting damaged due to the land fall caused by such cyclonic storms with wind speeds up to 300 kms per hour right up to about 150 kms from the coastline. The cost of rebuilding power infrastructure has been enormous stretching to thousands of crores with a lot of hardships to the public each time.

I request the Central Government to extend support for building resilient stable electricity transmission & distribution network in the coastal belt of Odisha, in order to avoid recurring cost of building such infrastructure time and again.

(x) Need to establish AIIMS in Western Uttar Pradesh

श्री प्रदीप कुमार चौधरी (कैराना): उत्तर प्रदेश राज्य भारत देश के बड़े प्रदेशों में से एक है मैं सरकार का ध्यान पश्चिम उत्तर प्रदेश की जनता की ओर ले जाना चाहता हूं। पश्चिम उत्तर प्रदेश एक विशाल संख्या का क्षेत्र है। कैंसर रोग के बढ़ते व अन्य गंभीर बीमारी के चलते लगभग हजारों मरीज प्रतिदिन अखिल भारतीय आयुर्विज्ञान संस्थान, दिल्ली में इलाज कराने के लिए जाते हैं। अधिक दूरी होने के कारण काफी मरीज रास्ते में हिम्मत हार जाते हैं। सरकार द्वारा 16वीं लोक सभा में भी अखिल भारतीय आयुर्विज्ञान संस्थान के लिए विभिन्न राज्यों में कार्य किया गया है, जिसमें उत्तर प्रदेश भी शामिल है।

मेरी सरकार से मांग है कि पश्चिम उत्तर प्रदेश की इस मुख्य समस्या को देखते हुए यहां भी अखिल भारतीय आयुर्विज्ञान संस्थान स्वीकृत कराया जाए।

(xi) Need for overbridge/underbridge on Ahmedabad – Vadodara Express Highway No. 1.

SHRI HASMUKHBHAI SOMABHAI PATEL (AHMEDABAD EAST): I raise an Urgent Matter of Public Importance relating to my Constituency Ahmedabad East. Express Highway No. 1 Ahmedabad - Vadodara Highway passes through my Constituency and it crosses State Highway No. 144, having length of approximately 95kms. But there is no overbridge or underbridge on this highway to connect big villages like Dhamatvaan, Hirapur etc. My humble request to Honourable Minister of Road, Transport and Highways is to provide overbridge.

(xii) Need to investigate the origin of Corona Virus

SHRI MANISH TEWARI (ANANDPUR SAHIB): There has been absolutely no investigation at the international level with respect to the origins of the corona virus and whether or not it was a bio-weapon that went wrong. Since the corona virus has caused loss of thousands of lives and hefty economic loss the world over, there is a need for an investigation by organizations such as the World Health Organization and the International Court of Justice to determine who is behind unleashing this mayhem on the world. If required, the Indian Government should assist international agencies in this investigation. This is a matter of pressing concern.

(xiii) Regarding non-revision of royalty on major minerals.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Odisha produces about 115th of the total coal produced in the country. This State continues to bear the brunt of adverse effect of such mining on the environment in addition to increased strain on water resources and infrastructure coupled with displacement of people. But, a main portion of economic benefits from coal-mining is being appropriated by the Union Government.

The royalty on coal was last revised by Government of India in April 2012. As per provisions of the MMDR Act, the rate of royalty on coal is due for revision in every three years. As such, revision was due in April, 2015. Instead of revising royalty the Union Government has raised the Clean Environment Cess on coal from Rs. 200 to Rs. 400 per tonne. Odisha has demanded for early revision of royalty from l4% to 20% on coal. Besides, 6% of cess be earmarked to coal bearing States as they have to bear the cost of environmental degeneration and rehabilitation.

Similarly, the royalty on major minerals including iron ore was last revised in September 2014. It is due for revision in September 2017.

Due to periodic non-revision of royalty on major minerals including iron ore, Odisha is losing extensively towards mining revenue.

I would urge upon the Government to revise the royalty for coal and other major minerals including iron-ore from the period specified as per the MMDR Act.

(xiv) Need to construct a bridge on Burhi Gandak river in Vaishali Parliamentary Constituency, Bihar

श्रीमती वीणा देवी (वैशाली): मेरे संसदीय क्षेत्र वैशाली (बिहार) के पारू प्रखंड के फतेहाबाद घाट पर बुढ़ी गुडक नदी पर एक पुल की आवश्यकता है। अगर यह पुल बन जाता है तो मेरे संसदीय क्षेत्र की कुछ पंचायत नदी के दूसरी तरफ है, वहां जाने के लिए लोगों को 100 कि.मी. की दूरी तय कर जाना पड़ता है, जिसके कारण वहां की जनता को काफी परेशानी का सामना करना पड़ता है। पुल बनने के बाद 100 कि.मी. की दूरी घटकर 10 से 15 कि.मी. होय जाएगी, जिससे वहां के लोगों का समय बचेगा। वर्तमान में मरीजो को आने-जाने में भी काफी समय लगता है एवं देर के कारण उन्हें सही इलाज नहीं मिल पाता और कई बार कई मरीजों की मौत भी हो जाती है। कोई आपराधिक वारदात हो जाने पर प्रशासन की तरफ से सहायता विलम्ब से पहुंचती है। इन सब समस्याओं को ध्यान में रखकर, मैं सरकार से आग्रह करती हूं कि जल्दी ही पुल का निर्माण कराया जाए।

14.07 hrs

FINANCE BILL, 2020

माननीय अध्यक्ष: माननीय सदस्यगण, जैसा कि आपको विदित है, माननीय मंत्री जी ने वित्त विधेयक, 2020 में अनंतिम कर संग्रहण अधिनियम, 1931 के अधीन घोषणा में संशोधन संख्या 44 का प्रस्ताव किया है। इस संबंध में मैं आपको सूचित करना चाहता हूं कि यह घोषणा सभा के मतदान के लिए नहीं रखी जाती है और विधेयक को राज्य सभा में भेजने से पूर्व इसे विधेयक से हटा दिया जाता है। इसलिए, मैं यह निर्देश देता हूं कि संशोधन संख्या 44 द्वारा घोषणा में सुझाए गए संशोधन को वित्त विधेयक, 2020 लोक सभा में यथा पुर:स्थापित में शुद्धि माना जाए, तदनुसार संशोधन संख्या 44 को सभा के मतदान के लिए नहीं रखा जाएगा।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move:

> "That the Bill to give effect to the financial proposals of the Central Government for the financial year 2020-21 be taken into consideration."

माननीय अध्यक्ष: प्रश्न यह है:

> "कि वित्तीय वर्ष 2020-21 के लिए केंद्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खंडवार विचार करेगी।

Clause 2 Income Tax

माननीय अध्यक्ष : प्रश्न यह है**:**

"कि खण्ड 2 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 2 विधेयक में जोड़ दिया गया।

Clause 3 Amendment of Section 2

Amendment made:

Page 8, *after* line 16, *insert*–

'(ia) in clause (15A),–

(a) After the words "Chief Commissioner of Income-tax", the words "or a Director General of Income-tax" shall be inserted;

(b) after the words "Principal Chief Commissioner of Income-tax", the words "or a Principal Director General of Income-tax" shall be inserted.'. (1)

(Shrimati Nirmala Sitharaman)

… (*Interruptions*)

श्री अधीर रंजन चौधरी (बहरामपुर): सर, आप कोरोना के लिए फाइनेंशिएल पैकेज का ऐलान कर दीजिए। हम लोग कोरोना के लिए फाइनेंशिएल पैकेज की मांग रखते हैं।

माननीय अध्यक्ष**:** आपको अभी बोलने का मौका दिया जाएगा।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खण्ड 3, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खण्ड 3, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

Clause 4 Amendment of Section 6

Amendments made:

Page 8, *for* lines 23 and 24, *substitute*–

'(a) in clause (1), in *Explanation* 1, in clause (b), for the words "substituted" occurring at the end, the words 'substituted and in case of the citizen or person of Indian origin having total income, other than the income from foreign sources, exceeding fifteen lakh rupees during the previous year, for the words "sixty days" occurring therein, the words "one hundred and twenty days" had been substituted;'.'. (2)

Page 8, *for* lines 26 to 29, *substitute*–

"(1A) Notwithstanding anything contained in clause (1), an individual, being a citizen of India, having total income, other than the income from foreign sources, exceeding fifteen lakh rupees during the previous year shall be deemed to be resident in India in that previous year, if ye is not liable to tax in any other country or territory by reason of his domicile or residence or any other criteria of similar nature.". (3)

Page 8, *for* lines 30 to 36, *substitute*–

‘(c) in clause (6), in sub-clause (b), for the words “days or less” occurring at the end, the following shall be substituted, namely:–

“days or less; or

(c) a citizen of India, or a person of Indian origin, having total income, other than the income from foreign sources, exceeding fifteen lakh rupees during the previous year, as referred to in clause (b) of *Explanation* 1 to clause (1), who has been in India for a period or periods amounting in all to one hundred and twenty days or more but less than one hundred and eighty-two days; or

(d) a citizen of India who is deemed to be resident in India under clause (1A).

Explanation.–For the purposes of this section, the expression “income from foreign sources” means income which accrues or arises outside India (except income derived from a business controlled in or a profession set up in India).”.’. (4)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन, क्या आप संशोधन संख्या 64 और 65 प्रस्तुत करना चाहते हैं**?**

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, let me take one minute. …(*Interruptions*) This is my amendment.

Hon. Speaker, Sir, we are ready to pass the Finance Bill without discussion. I fully agree with the decision taken in the meeting of leaders of all parties. But last week, and the week before that also, I had raised a point of order regarding the same issue that after guillotining all Demands for Grants, let the Finance Bill be discussed and passed. It is quite unfortunate that the Finance Bill has been postponed like anything to the last moment. I think the Government is not taking seriously the observations made from this side. Twice I have raised the point of order regarding the same issue. Now, we are forced to pass it. I am not disputing anything. We are fully cooperating with the Government, but with a strong objection. Sir, 41 amendments have been brought here and a new part has been introduced in the Finance Bill. There are 41 amendments to the Income Tax Act 1961 and a new part, that is part 4A, is also incorporated in the Finance Bill. We are not having the opportunity to have a discussion, which means it is quite unfair as far as the rights of the Members are concerned. In Clause 4, the Government has already moved three amendments. My amendment is regarding NRI's amendment, that is the original position has to be restored which is 182 days.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदय, फ्लोर लीडर्स की बैठक में यह तय हुआ था कि यह एक्स्ट्रा आर्डिनरी सिचुएशन है इसलिए यह बिल बिना डिसकशन के पास होगा।

SHRI N. K. PREMACHANDRAN : I beg to move:

Page 8, line 24, -

for "one hundred and twenty days".

substitute "one hundred and eighty-one days be substituted".(64)

Page 8, *omit* lines 25 to 29. (65)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 4 में प्रस्तुत संशोधन संख्या 64 और 65 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 4, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 4, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 5 और 6 विधेयक में जोड़ दिए गए।

Clause 7 Amendment of Section 10

Amendments made:

Page 10, *for* lines 3 to 5, *substitute*--

"(A) for the first and second provisos, the following provisos shall be substituted with effect from the 1st day of June, 2020, namely:-" (5)

Page 11*, for* lines 3 and 4, *substitute*--

'(B) after the third proviso, the following *Explanation* shall be inserted, namely:--

"Explanation.--For the removal of doubts, it is hereby clarified that for the purposes of this proviso, the income of the fund or trust or institution or any university or other educational institution or any hospital or other medical institution, shall not include income in the form of voluntary contributions made with a specific direction that they shall form part of the corpus of such fund or trust or institution or any university or other educational institution or any hospital or other medical institution:";

(C) for the eighth and ninth provisos, the following provisos shall be substituted with effect from the 1st day of June, 2020, namely:--'. (6)

Page 11, line *20, for* "(B) in the tenth proviso", *substitute* "(D) in the tenth proviso". 7)

Page 11, *for* line 24, *substitute*-

'(E) in the twelfth proviso, for the words, brackets, figures and letters "in sub-clause (iv) or sub-clause (v) or sub-clause (vi) or sub-clause (via), to any trust or institution registered under section 12AA, being voluntary contribution made with a specific direction that they shall form part of the corpus of the trust or institution," the words, brackets, figures and letters "in sub-clause (iv) or sub-clause (v) or sub-clause (vi) or sub-clause (via), to any other fund or trust or institution or any university or other educational institution or any hospital or other medical institution referred to in sub-clause (iv) 'or sub-clause (v) or sub-clause (vi) or sub-clause (via) or trust or institution registered under section 12AA, being voluntary contribution made with a specific direction that they shall form part of the corpus," shall be substituted;

(F) with effect from the 1st day of June, 2020, -'. (8)

Page 11*, for* lines 39 and 40, *substitute*-

'(c) in clause (23FD), for the words, brackets, letters and figures "in sub-clause (a) of clause (23FC)", the words, brackets, letters and figures "in sub-clause (a) of clause (23FC) or sub-

clause (b) of said clause (in a case where the special purpose vehicle has not exercised the option under section (115BAA)" shall be substituted;'. (9)

Page 11, line 44, *for* "equity", *substitute* "share capital or unit". (10)

Page 11*, for* line 45, *substitute*--

"(i) is made on or after the 1st day of April, 2020 but on or before the 31st day of March, 2024;". (11)

Page 11, for lines 47 to 51, *substitute*--

"(iii) is in-

(a) a business trust referred to in sub-clause (i) of clause (13A) of section 2; or

(b) a company or enterprise or an entity carrying on the business of developing, or operating and maintaining, or developing, operating and maintaining any infrastructure facility as defined in the *Explanation* to clause (i) of sub-section (4) of section 80-IA or such other business as the Central Government may, by notification in the Official Gazette, specify in this behalf; or

(c) a Category I or Category-II Alternative Investment Fund regulated under the Securities and Exchange Board of India (Alternative Investment Fund) Regulations, 2012, made under the

Securities and Exchange Board of India Act, 1992, having hundred per cent investment in one or more of the company or enterprise or entity referred to in item (b):

Provided that if any difficulty arises regarding interpretation or implementation of the provisions of this clause, the Board may, with the approval of the Central Government, Issue guidelines for the purpose of removing the difficulty:

Provided further that every guideline issued under the first proviso, shall be laid before each House of Parliament and shall be binding on the income-tax authority and the specified person:

Provided also that where any income has not been included in the total income of the specified person due to the provisions of this clause, and subsequently during any previous year the specified person fails to satisfy any of the conditions of this clause so that the said income would not have been eligible for such non-inclusion, such income shall be chargeable to income-tax as the income of the specified person of that previous year.". (12)

Page 12, *after* line 18, *insert*--

"(c) a pension fund, which--

(i) is created or established under the law of a foreign country including the laws made by any of its political

constituents being a province, state or local body, by whatever name called;

(ii) is not liable to tax in such foreign country;

(iii) satisfies such other conditions as may be prescribed; and

(iv) is specified by the Central Government, by notification in the Official Gazette, for this purpose;". (13)

Page *12, for* lines 21 and 22, *substitute*--

"Provided further that nothing contained in this clause shall apply to any income by way of dividend received on or after the 1st day of April, 2020 other than the dividend on which tax under section 115-O and section 115BBDA, wherever applicable, has been paid;". (14)

Page 12, line *28, for* "clause shall", *substitute* "clauses shall". (15)

Page 12, *after* line 37, *insert*-

'(IV) in clause (50), with effect from the 1st day of April, 2021, for the words "comes into force", the words, figures and letters "comes into force or arising from any e-commerce supply or services made or provided or facilitated on or after the 1 st day of April, 2021" shall be substituted. ' . (16)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 7, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 7, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 8 विधेयक में जोड़ दिया गया।

Clause 9 Amendment of Section 11

Amendment made:

Page *12, for* lines 42 and 43, *substitute*--

'9. In section 11 of the Income-tax Act, --

(I) in sub-section (1), in *Explanation* 2, for the words, figures and letters "to any other trust or institution registered under section 12AA, being contribution with a specific direction that they shall form part of the corpus of the trust or institution", the words, brackets, figures and letters "to any fund or trust or institution or any university or other educational institution or any hospital or other medical institution referred to in sub-clause (iv) or sub-clause (v) or sub-clause (vi) or sub-clause (via) of clause (23C) of section 10 or other trust or institution registered under section 12AA, being

contribution with a specific direction that it shall form part of the corpus" shall be substituted;

(II) in sub-section (7), with effect from the 1st day of June, 2020-'. (17)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 9, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 9, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 10 से 39 विधेयक में जोड़ दिए गए।

Clause 40 **Insertion new 80 M**
Deduction in respect of certain inter-corporate dividends

Amendment made:

Page 21, *for* lines 53 to 59, *substitute*--

"80M. **(I)** Where the gross total income of a domestic company in any previous year includes any income by way of dividends from any other domestic company or a foreign company or a business trust, there shall, in accordance with and subject to the provisions of this section, be allowed in computing the total income of such domestic company, a

deduction of an amount equal to so much of the amount of income by way of dividends received from such other domestic company or foreign company or business trust as does not exceed the amount of dividend distributed by it on or before the due date.". (18)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 40, यथा संशोधित, विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 40, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 41 और 42 विधेयक में जोड़ दिए गए ।

Clause 43 Amendment of Section 92 CB

Amendments made:

Page 22, *for* lines 19 and 20, *substitute* –

"43. In section 92CB of the Income-tax Act, --

(I) For sub-section (1), the following sub-section shall be substituted, namely:--" (19)

Page 22, *after* line 24, *insert*—

'(II) in sub-section (2), in the *Explanation,* for the words "the transfer price, declared by the assessee", the words, brackets and figures "the transfer price or income, deemed to accrue or

arise under clause (i) of sub-section (1) of section 9, as the case may be, declared by the assessee" shall be substituted.'.(20)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 43, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 43, यथा संशोधित, विधेयक में जोड़ दिया गया।

खण्ड 44 से 46 विधेयक में जोड़ दिए गए।

Clause 47 Amendment of Section 115A

Amendment made:

Page 23, *for* lines 16 to 18, *substitute* –

'(I) in sub-section (1), in clause (a), with effect from the 1st day of April, 2021,--

(i)the words, figures and letter "other than dividends referred to in section 115-O" at both the places where they occur, shall be omitted;

(ii)in the long line, for clause (BA), the following clause shall be substituted, namely:-

"(BA) the amount of income-tax calculated on the amount of income by way of interest referred to in,-

(i)sub-clause (iia), if any, included in the total income, at the rate of five per cent.;

(ii)sub -clause (iiaa) or sub-clause (iiab) or sub-clause (iiac), if any, included in the total income, at the rate provided in the respective sections referred to in the said sub-clauses;";'. (21)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 47, यथा संशोधित, विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खण्ड 47, यथा संशोधित, विधेयक में जोड़ दिया गया।</u>

<u>खण्ड 48 से 50 विधेयक में जोड़ दिए गए।</u>

Clause 51 Amendment of Section 115 BAA

Amendment made:

Page 23, line 39 *for* "substituted", *substitute* "substituted with effect from the 1st day of April, 2021". (22)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 51, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 51, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 52 Amendment of Section 115 BAB

Amendment made:

Page 23, line 44, *for* "substituted", *substitute* "substituted with effect from the 1st day of April, 2021". (23)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 52, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 52, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 53 Insertion of new Sections 115 BAC and 115 BAD Tax on Income of individuals and Hindus undivided family

Amendments made:

Page 25, *for* lines 1 to 6, *substitute*—

"(i) having income from business or profession, on or before the due date specified under sub-section (1) of section 139 for furnishing the returns of income for any previous year relevant to the assessment year commencing on or after the 1st day of April, 2021, and such option once exercised shall apply to subsequent assessment years;

(ii) having income other than the income referred to in clause (i), alongwith the return of income to be furnished under sub-section (1) of section 139 for a previous year relevant to the assessment year:". (24)

Page 25, line 10, *for* "business income", *substitute* "income from business or profession". (25)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : महताब जी, क्या आप अमेंडमेंट संख्या 66 मूव कर रहे हैं?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I am not moving, Sir.

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 53, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 53, यथा संशोधित, विधेयक में जोड़ दिया गया।

खण्ड 54 से 74 विधेयक में जोड़ दिए गए।

Clause 75 Amendment of Section 194A

Amendments made:

Page 28, *after* line 43, *insert*—

'(AA) in clause (iii), after sub-clause (f), the following proviso shall be inserted, namely:-

"Provided that no notification under this sub-clause shall be issued on or after the 1st day of April, 2020.".'. (26)

Page 29, *after* line 6, *insert*—

'(III) after sub-section (4), the following sub-section shall be inserted, namely:-

"(5) The Central Government may, by notification in the Official Gazette, provide that the deduction of tax shall not be made or shall be made at such lower rate, from such payment to such person or class of persons, as may be specified in the said notification.".'. (27)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 75, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 75, यथा संशोधित, विधेयक में जोड़ दिया गया।

खण्ड 76 से 78 विधेयक में जोड़ दिए गए।

Clause 79 Amendment of Section 194J

Amendment made:

Page 29, line 33, *for* "service) and ten per cent.", *substitute* "services) or royalty where such royalty is in the nature of consideration for sale, distribution or exhibition of cinematographic films and ten per cent.". (28)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

"कि खण्ड 79, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खण्ड 79, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 80 Insertion of New Section 194 K
Income in respect of units

Amendment made:

Page 29, *for* lines 47 to 51, *substitute*-

"Provided that the provisions of this section shall not apply-

(i) where the amount of such income or, as the case may be, the aggregate of the amounts of such income credited or paid or likely to be credited or paid during the financial year by the person responsible for making the payment to the account of, or to, the payee does not exceed five thousand rupees; or

(ii) if the income is of the nature of capital gains.". (29)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 80, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 80, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 81 Amendment of Section 194 LBA

Amendment made:

Page 30, *after* line 15, *insert*-

'(c) after sub-section (2), the following sub-section shall be inserted, namely:-

"(2A) Nothing contained in sub-sections (1) and (2) shall apply in respect of income of the nature referred to in sub-clause (b) of clause (23FC) of section 10, if the special purpose vehicle referred to in the said clause has not exercised the option under section 115BAA.".'. (30)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 81, यथा संशोधित, विधेयक का अंग बने ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

<u>खंड 81, यथा संशोधित, विधेयक में जोड़ दिया गया ।</u>

<u>खंड 82 और 83 विधेयक में जोड़ दिए गए ।</u>

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN : I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 31* to the Finance Bill, 2020 and that this amendment may be allowed to be moved."

माननीय अध्यक्ष : प्रश्न यह है:

"कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खण्ड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खण्ड से उसका संबंध हो, उसके विषय के सुसंगत होगा, वित्त विधेयक, 2020 की सरकारी संशोधन संख्या 31* को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।"

प्रस्ताव स्वीकृत हुआ।

New Clause 83 A

Amendment made:

Page 31, *for* lines 3 and 4, *substitute*-

Substitution of new '83A. For section 194N of the Income-Tax Act, the following section shall be substituted

* Vide Amendments list No. 1 circulated on 21.03.2020.

section for section 194N.

with effect from the 1st day of July, 2020, namely:-

Payment of certain amounts in cash.

"194N. Every person, being,-

(i)a banking company to which the Banking Regulation Act, 1949 applies (including any bank or banking institution referred to in section 51 of that Act); 10 of 1949

(ii)a co-operative society engaged in carrying on the business of banking; or

(iii)a post office,

who is responsible for paying any sum, being the amount or the aggregate of amounts, as the case may be, in cash exceeding one crore rupees during the previous year, to any person (herein referred to as the recipient) from one or more accounts maintained by the recipient with it shall, at the time of payment of such sum, deduct an amount equal to two per cent of such sum, as income-tax:

Provided that in case of a recipient who has not filed the returns of income for all of the three

assessment years relevant to the three previous years, for which the time limit to file return of income under sub-section (1) of section 139 has expired, immediately preceding the previous year in which the payment of the sum is made to him, the provision of this section shall apply with the modification that-

(i)the sum shall be the amount or the aggregate of amounts, as the case may be, in cash exceeding twenty lakh rupees during the previous year; and

(ii)the deduction shall be-

(a)an amount equal to two per cent of the sum where the amount or aggregate of amounts, as the case may be, being paid in cash exceeds twenty lakh rupees during the previous year but does not exceed one crore rupees; or

(b) an amount equal to five per cent of the sum where the amount or aggregate of amounts, as the case may be, being paid in cash exceeds one crore rupees during the previous year:

Provided further that the Central Government may specify in consultation with the Reserve

Bank of India, by notification in the Official Gazette, the recipient in whose case the first proviso shall not apply or apply at reduced rate, if such recipient satisfies the conditions specified in such notification:

Provided also that nothing contained in this section shall apply to any payment made to-

(i)the Government;

(ii)any banking company or co-operative society engaged in carrying on the business of banking or a post office;

(iii)any business correspondent of a banking company or co-operative society engaged in carrying on the business of banking, in accordance with the guidelines issued in this regard by the Reserve Bank of India under the Reserve Bank of India Act, 1934;

(iv)any white label automated teller machine operator of a banking company or co-operative society engaged in carrying on the business of banking, in accordance with the authorisation issued by the Reserve Bank of India under the Payment and Settlement Systems Act, 2017:

2 of 1934

Provided also that the Central Government may specify in consultation with the Reserve Bank of India, by notification in the Official Gazette, the recipient in whose case the provision of this section shall not apply or apply at reduced rate, if such recipient satisfies the conditions specified in such notification. 51 of 2007

84. After section 194N of the Income-tax Act, the following section shall be inserted with effect from the 1st day of October, 2020, namely:'. (31) Insertion of new section 194-O.

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि नया खंड 83क विधेयक में जोड़ दिया जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>नया खंड 83क विधेयक में जोड़ दिया गया।</u>

Clause 84 Insertion of new Section 194-O. Payments of certain sums by e-commerce operater to e-commerce participation

Amendments made:

Page 31, *after* line 33, *insert*-

"(4) If any difficulty arises in giving effect to the provisions of this section, the Board may, with the approval of the Central Government, issue guidelines for the purpose of removing the difficulty.

(5) Every guideline issued by the Board under sub-section (4) shall be laid before each House of Parliament, and shall be binding on the income-tax authorities and on the e-commerce operator.

(6) For the purposes of this section, e-commerce operator shall be deemed to be the person responsible for paying to e-commerce participant". (32)

Page 31, lines 38 and 39, *omit* "and is responsible for paying to e-commerce participant". (33)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 84, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 84, यथा संशोधित विधेयक में जोड़ दिया गया।

खंड 85 से 89 विधेयक में जोड़ दिए गए।

…(व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): अध्यक्ष जी, आप सारा बिल पास कर लीजिए, हम चर्चा भी नहीं करना चाहते हैं और आपके मन माफिक काम करना चाहते हैं, लेकिन हमारी मांग है कि कोरोना के लिए फाइनेंशियल पैकेज का ऐलान होना चाहिए। सारा देश इसके लिए रुका हुआ है। …(व्यवधान)

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 34* to the Finance Bill, 2020 and that this amendment may be allowed to be moved."

माननीय अध्यक्ष : प्रश्न यह है:

"कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खण्ड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खण्ड से उसका संबंध हो, उसके विषय के सुसंगत होगा, वित्त विधेयक, 2020 की सरकारी संशोधन संख्या 34* को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।"

प्रस्ताव स्वीकृत हुआ।

New Clause 89 A Amendment of Section 197

Amendment made:

Page 32, *after* line 5, *insert-*

Amendment of '89A. In section 197A of the Income-tax

* Vide Amendments list No. 1 circulated on 21.03.2020.

section 197A. Act, for sub-section (1F), the following sub-section shall be substituted, namely:-

"(1F) Notwithstanding anything contained in this Chapter, no deduction of tax shall be made, or deduction of tax shall be made at such lower rate, from such payment to such person or class of persons, including institution, association or body or class of institutions, associations or bodies, as may be notified by the Central Government in the Official Gazette, in this behalf.".'. (34)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि नया खंड 89क विधेयक में जोड़ दिया जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>नया खंड 89क विधेयक में जोड़ दिया गया।</u>

<u>खंड 90 से 92 विधेयक में जोड़ दिए गए।</u>

Clause 93 Amendment of Section 206C

Amendments made:

Page 32, line 18, *for* "Income-tax Act", *substitute* "Income-tax Act with effect from the 1st day of October, 2020". (35)

Page 32, lines 21 and 22, *omit* ", or an aggregate of amounts, of seven lakh rupees or more in a financial year". (36)

Page 32, line 30, *for* "Provided that", substitute-

"Provided that the authorised dealer shall not collect the sum, if the amount or aggregate of the amounts being remitted by a buyer is less than seven lakh rupees in a financial year and is for a purpose other than purchase of overseas tour programme package:

Provided further that the sum to be collected by an authorised dealer from the buyer shall be equal to five per cent of the amount or aggregate of the amounts in excess of seven lakh rupees remitted by the buyer in a financial year, where the amount being remitted is for a purpose other than purchase of overseas tour programme package:

Provided also that the authorised dealer shall collect a sum equal to one half per cent of the amount or aggregate of the amounts in excess of seven lakh rupees remitted by the buyer in a financial year, if the amount being remitted out is a loan obtained from any financial institution as defined in section 80E, for the purpose of pursuing any education:

Provided also that the authorised dealer shall not collect the sum on an amount in respect of which the sum has been collected by the seller:

Provided also that" (37)

Page 32, line 49, *after* "other than the goods", *insert* "being exported out of India or goods". (38)

Page 33, line 2, *after* "provision of this Act", *insert* "on the goods purchased by him from the seller". (39)

Page 33, line 16, *for* "any other purpose", *substitute* "a person importing goods into India or any other person". (40)

Page 33, *after* line 23, insert-

"(1-I) If any difficulty arises in giving effect to the provisions of sub-section (1G) or sub-section (1H), the Board may, with the approval of the Central Government, issue guidelines for the purpose of removing the difficulty.

(1J) Every guideline issued by the Board under sub-section (1-I) shall be laid before each House of Parliament, and shall be binding on the income-tax authorities and on the person liable to collect the sum." (41)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 93, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 93, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 94 से 124 विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष: बालू जी, आप लास्ट में बोल दीजिएगा।

…(व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, in the country an excruciatingly painful situation is prevailing. I would request that the hon. Finance Minister should come forward to see that a proper financial package is extended to each and every countryman. The poor and unorganised sector people are suffering …(*Interruptions*). I would request the Government to give Rs.15000 per family…(*Interruptions*).

माननीय अध्यक्ष: श्री विनायक भाऊराव राऊत – उपस्थित नहीं।

…(व्यवधान)

माननीय अध्यक्ष: आप बिल के अंतिम चरण में बोल लें।

…(व्यवधान)

माननीय अध्यक्ष: मैं आपको बिल के अंतिम पैरा के समय बोलने का मौका दूँगा।

…(व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): सर, बिल के पारित होने के बाद तो वित्त मंत्री जी चली जाएंगी।…(व्यवधान)

श्री अधीर रंजन चौधरी : सर, मेरी पार्टी की तरफ से वित्त मंत्री जी से एक ही निवेदन है कि हिन्दुस्तान के हालात को देखते हुए, जैसे पूरे हिन्दुस्तान में त्राहि-त्राहि मच रहा है, पूरे हिन्दुस्तान

में आज एक एक्स्ट्रा-ऑर्डिनरी सिचुएशन पैदा हो गई है। ऐसी हालत में, सारे हिन्दुस्तान के लोग अपेक्षा कर रहे हैं कि सरकार की तरफ से कोई वित्तीय सहयोग मिलेगा, कोई फाइनेंशियल पैकेज मिलेगा, लेकिन आप इसका कोई नाम ही नहीं ले रहे हैं। इसलिए हम चाहते हैं कि यह फाइनेंस बिल पास होने के पहले, वित्तीय सहायता के बारे में सरकार अपना रुख बताए और इसे सदन के अंदर इसका एलान करे। हम आपकी सारी बातें मानने के लिए तैयार हैं। ...(व्यवधान) हालत चरमरा-सी गई है।...(व्यवधान)

माननीय अध्यक्ष: बालू जी, प्लीज एक मिनट रुकिए।

...(व्यवधान)

SHRI T. R. BAALU : Sir, the poorest of the poor is suffering. They should come forward with a financial package.

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने आज फ्लोर के सभी नेताओं से सदन के पूर्व मीटिंग बुलाकर चर्चा की थी। सभी नेताओं ने देश की स्थिति को देखते हुए, इस फाइनेंस बिल को पारित करने के लिए अपनी सहमति दी थी। सभी दलों ने कहा था कि इस परिस्थिति में इसे बिना चर्चा हुए पारित होना चाहिए। मैंने आप सबकी सहमति से ही इस बात की शुरुआत की थी। अगर आप मुझे सहमति नहीं देते।

...(व्यवधान)

श्री अधीर रंजन चौधरी: सर, हमारी बिल्कुल सहमति है।...(व्यवधान) लेकिन हमें अपनी माँग तो रखनी है। सरकार हमारी माँग तो सुनेगी। इसलिए हम अपनी माँग रखने की कोशिश कर रहे हैं। ...(व्यवधान)

माननीय अध्यक्ष: प्लीज बालू जी, आपकी बात आ गई है। आप माहौल को देखा करें, प्लीज।

...(व्यवधान)

माननीय अध्यक्ष: मैं आपको बिल पास होने के बाद मौका दूंगा।

...(व्यवधान)

Clause 125 Amendment of Section 132

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस, क्या आप संशोधन संख्या 68 प्रस्तुत करना चाहते हैं?

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I beg to move:

Page 41, line 15,

omit. ",or causes to commit". (68)

माननीय अध्यक्ष: अब मैं एडवोकेट डीन कुरियाकोस द्वारा खंड 125 में प्रस्तुत संशोधन संख्या 68 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है :

"कि खंड 125 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 125 विधेयक में जोड़ दिया गया।

खंड 126 विधेयक में जोड़ दिया गया।

Clause 127 Amendment of Section 168

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस, क्या आप संशोधन संख्या 69 प्रस्तुत करना चाहते हैं?

ADV. DEAN KURIAKOSE : Sir, I beg to move:

Page 41. Lines 50 and 51,--

o*mit* "except the second proviso therefor". (69)

माननीय अध्यक्ष: अब मैं एडवोकेट डीन कुरियाकोस द्वारा खंड 127 में प्रस्तुत संशोधन संख्या 69 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि खंड 127 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 127 विधेयक में जोड़ दिया गया।

Clause 128 Amendment of Section 172

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस, क्या आप संशोधन संख्या 70 प्रस्तुत करना चाहते हैं?

ADV. DEAN KURIAKOSE : Sir, no.

माननीय अध्यक्ष : श्री विनायक भाऊराव राउत – उपस्थित नहीं।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 128 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 128 विधेयक में जोड़ दिया गया।

खंड 129 से 131 विधेयक में जोड़ दिए गए।

13 of 2017 Clause 132 Amendment of Section 25

माननीय अध्यक्ष: श्री विनायक भाऊराव राउत – उपस्थित नहीं।

माननीय अध्यक्ष: प्रश्न यह है :

"कि खंड 132 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 132 विधेयक में जोड़ दिया गया।

खंड 133 से 137 विधेयक में जोड़ दिए गए।

15 of 2017 Clause 138 Amendment of Section 14

माननीय अध्यक्ष: श्री विनायक भाऊराव राउत – उपस्थित नहीं।

माननीय अध्यक्ष: प्रश्न यह है :

"कि खंड 138 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 138 विधेयक में जोड़ दिया गया।

खंड 139 से 143 विधेयक में जोड़ दिए गए।

Clause 144 Amendment of Act 11 of 1991

माननीय अध्यक्ष: प्रश्न यह है :

"कि खंड 144 विधेयक का अंग बने।"

प्रस्ताव अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है :

"कि खंड 145 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 145 विधेयक में जोड़ दिया गया।

माननीय अध्यक्ष: माननीय मंत्री जी, प्रस्ताव प्रस्तुत करें।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 42** to the Finance Bill, 2020 and that this amendment may be allowed to be moved."

* Vide Amendments list No. 1, circulated on 21.3.2020

माननीय अध्यक्ष: प्रश्न यह है:

"कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खण्ड(i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खण्ड से उसका संबंध हो, उसके विषय के सुसंगत होगा, वित्त विधेयक, 2020 की सरकारी संशोधन संख्या 42* को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

New Clause 145A

Amendment made:

Page 44, *after* line 32, insert— New Part IVA and new clause 145A.

‘PART IVA

AMENDMENT TO THE FINANCE ACT, 2002

Amendment of Eighth Schedule to Act 20 of 2002. ‘145A. In the Finance Act, 2002, in the Eighth Schedule, —

(a) against Item No. 1, for the entry in column (3), the entry “Rs. 18 per litre” shall be substituted;

(b) against Item No. 2, for the entry in column (3), the entry “Rs. 12 per litre” shall be substituted.’. (42)

(Smt. Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है :

"कि नया खंड 145क, विधेयक में जोड़ दिया जाए।

प्रस्ताव स्वीकृत हुआ।

नया खंड 145क विधेयक में जोड़ दिया गया।

खंड 146 से 149 विधेयक में जोड़ दिए गए।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment hall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 43** to the Finance Bill, 2020 and that this amendment may be allowed to be moved."

माननीय अध्यक्ष: प्रश्न यह है:

"कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खण्ड(i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खण्ड से उसका संबंध हो, उसके विषय के सुसंगत होगा, वित्त विधेयक, 2020 की सरकारी संशोधन संख्या 43* को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।"

प्रस्ताव स्वीकृत हुआ।

* Vide Amendments list No. 1 circulated on 21.3.2020

NEW CLAUSES 149A, 149B AND 149C

Amendment made:

Page 45, *after* line 39, *insert*— New Parts VI and VII and new clauses 149A, 149B and 149C

'PART VI

AMENDMENT TO THE FINANCE ACT, 2016

149A. The provisions of this Part shall come into force on the 1st day of April, 2020. Commencement of this Part.

149B. In the Finance Act, 2016,— Amendment of Act 28 of 2016.

(i) in section 163, in sub-section (3), for the word "Chapter", the words, letters and figures "Chapter, and to consideration received or receivable for e-commerce supply or services made or

provided or facilitated on or after the 1st day of April, 2020" shall be substituted;

(ii) in section 164,—

(A) after clause (c), the following clause shall be inserted, namely:-

'(ca) "e-commerce operator" means a non-resident who owns, operates or manages digital or electronic facility or platform for online sale of goods or online provision of services or both;

(cb) "e-commerce supply or services" means—

(i) online sale of goods owned by the e-commerce operator; or

(ii) online provision of services provided by the e-commerce operator; or

(iii) online sale of goods or provision of services or both, facilitated by the e-commerce operator; or

(iv) any combination of activities

listed in clause (i), (ii) or (iii)';

(B) in clause (d), after the words "specified service", the words "or e-commerce supply or services" shall be inserted;

(iii) in section 165, for the marginal heading, the following marginal heading shall be substituted, namely:—

"Charge of equalisation levy on specified services";

(iv) after section 165, the following section shall be inserted, namely:—

'165A. (1) On and from the 1st day of April, 2020, there shall be charged an equalisation levy at the rate of two per cent. of the amount of consideration received or receivable by an e-commerce operator from e-commerce supply or services made or provided or facilitated, by it—

Charge of equalisation levy on e-commerce supply or services.

(i) to a person resident in India; or

(ii) to a non-resident in the specified circumstances as referred to in sub-section (3); or

(iii) to a person who buys such goods or services or both using internet protocol address located in India.

(2) The equalisation levy under sub-section (1) shall not be charged,—

(i) where the e-commerce operator making or providing or facilitating e-commerce supply or services has a permanent establishment in India and such e-commerce supply or services is effectively connected with such permanent establishment;

(ii) where the equalisation levy is leviable under section 165; or

(iii) sales, turnover or gross receipts, as the case may be, of the e-commerce operator from the e-commerce supply or

services made or provided or facilitated as referred to in sub-section (1) is less than two crore rupees during the previous year.

(3) For the purposes of this section, "specified circumstances" mean—

(i) sale of advertisement, which targets a customer, who is resident in India or a customer who accesses the advertisement though internet protocol address located in India; and

(ii) sale of data, collected from a person who is resident in India or from a person who uses internet protocol address located in India.';

(v) in section 166, in sub-section (1), for the words "equalisation levy", the words, brackets and figures "equalisation levy referred to in sub-section (1) of section 165" shall be

substituted;

(vi) in section 166, for the marginal heading, the following marginal heading shall be substituted, namely:—

"Collection and recovery of equalisation levy on specified services.";

(vii) after section 166, the following section shall be inserted, namely:—

"166A. The equalisation levy referred to in sub-section (1) of section 165A, shall be paid by every e-commerce operator to the credit of the Central Government for the quarter of the financial year ending with the date specified in column (2) of the Table below by the due date specified in the corresponding entry in column (3) of the said Table:	Collection and recovery of equalisation levy on e-commerce supply or services.

TABLE

Serial number	Date of ending of the quarter of financial year	Due date of the financial year
(1)	(2)	(3)
1.	30th June	7th July
2.	30th September	7th October
3.	31st December	7th January
4.	31st March	31st March.”;

(viii) in section 167,—

(A) in sub-section (1),—

(a) for the word “assessee”, the words “assessee or e-commerce operator” shall be substituted;

(b) for the words "specified services", the words "specified services or e-commerce supply or services, as the case may be," shall be substituted;

(B) in sub-section (2),—

(a) for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(b) for the words "specified services was provided", the words "specified services was provided or e-commerce supply or services was made or provided or facilitated" shall be substituted;

(C) in sub-section (3), for the words "assessee" at both the places where it occurs, the words "assessee or e-

commerce operator" shall be substituted;

(ix) in section 168,—

(i) in sub-section (1),—

(A) for the word "assessee" wherever it occurs, the words "assessee or e-commerce operator" shall be substituted;

(B) in clause (b), for the words "sum deductible", the words "sum deductible or payable, as the case may be," shall be substituted;

(C) in clause (c), for the word and figures "section 166", the words, figures and letter

"section 166 or section 166A" shall be substituted;

(D) in the proviso, for the word "statement", the words "statement or revised statement" shall be substituted;

(ii) in sub-section (2), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(x) in section 169,—

1. **in sub-section (2), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;**
2. **in sub-section (3), for the word**

"assessee" wherever it occurs, the words "assessee or e-commerce operator" shall be substituted;

3. **in sub-section (4), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;**

(xi) in section 170,—

(A) for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(B) for the word and figures "section 166", the words, figures and letter "section 166 or section 166A" shall be substituted;

(xii) in section 171,—

(i) for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(ii) after clause (a), the following

clause shall be inserted, namely:—

"(aa) fails to pay the whole or any part of the equalisation levy as required under section 166A; or";

(iii) in clause (b),—

(a) for the words "equalisation levy", the words, brackets and figures "equalisation levy referred to in sub-section (1) of section 165" shall be substituted;

(b) in the long line, in sub-clause (i), for the words "deduct; and", the following shall be substituted, namely:—

"deduct;

(ia) in the case referred to in clause (aa), in addition to the levy in accordance with the provisions of that section, or interest, if any, in accordance with the provisions of section 170, a penalty equal to the

amount of equalisation levy that he failed to pay; and";

(xiii) in section 172, for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(xiv) in section 173,—

(i) in sub-section (1), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(ii) in sub-section (2), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(xv) in section 174, in sub-section (1), for the word "assessee", the words "assessee or e-commerce

operator" shall be substituted;

(xvi) in section 175,—

(i) in sub-section (1), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(ii) in sub-section (3), for the word "assessee", the words "assessee or e-commerce operator" shall be substituted;

(xvii) in section 178, for the word and figures "sections 120", the word and figures "sections 119, 120" shall be substituted;

(xviii) in section 180, in sub-section (1), for the words "expiry of a period of two years from the date on which the provisions of

this Chapter come into force", the figures, letters and words "31st day of March, 2022" shall be substituted.

PART VII

AMENDMENT TO THE FINANCE ACT, 2018

Amendment of Sixth Schedule to Act 13 of 2018.

149C. In the Finance Act, 2018, in the Sixth Schedule, against Item Nos. 1 and 2, for the entry in column (3), the entry "Rs. 18 per litre" shall be substituted.'. (43)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है :

"कि नए खंड 149क, 149ख और 149ग विधेयक में जोड़ दिए जाएं।

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>नये खंड 149क, 149ख और 149ग विधेयक में जोड़ दिए गए।</u>

FIRST SCHEDULE

Amendments made:

Page 50, after line 3, *insert*— First Schedule.

“(KA) on income by way of dividend 20 per cent.;”.

(45)

. Page 50, after line 49, *insert*— First Schedule.

“(JA) on income by way of dividend 20 per cent.;”.

(46)

Page 51, after line 51, *insert*— First Schedule.

“(xa) on income by way of dividend 20 per cent.;”.

(47)

Page 52, lines 3 and 4, *for* “including the income under”, *substitute* “including the First Schedule.

income by way of dividend or income under”.

(48)

Page 52, line 7, *for* “including the income under”, *substitute* “including the income by way of dividend or income under”. First Schedule.

(49)

Page 52, line 10, *for* “excluding the income under”, *substitute* “excluding the income by way of dividend or income under”. First Schedule.

(50)

Page 52, line 13, *for* “excluding the income under”, *substitute* “excluding the income by way of dividend or income under”. First Schedule.

(51)

Page 52, line 15, *for* “including the income under”, *substitute* “including the income by way of dividend or income under”. First Schedule.

(52)

Page 52, line 18, *for* “any income chargeable”, *substitute* “any income by way of dividend or income chargeable”. (53) First Schedule.

Page 53, line 25, *for* “including the income under”, *substitute* “including the income by way of dividend or income under”. (54) First Schedule.

Page 53, line 28, *for* “including the income under”, *substitute* “including the income by way of dividend or income under”. (55) First Schedule.

Page 53, line 31, *for* “excluding the income under”, *substitute* “excluding the income by way of dividend or income under”. (56) First Schedule.

Page 53, line 34, *for* “excluding the income under”, *substitute* “excluding the income by First Schedule.

way of dividend or income under”. (57)

Page 53, line 36, *for* “including the income under”, *substitute* “including the income by way of dividend or income under”. (58) First Schedule.

Page 53, line 39, *for* “any income chargeable”, *substitute* “any income by way of dividend or income chargeable”. (59) First Schedule.

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि पहली अनुसूची, यथा संशोधित, विधेयक का अंग बने।”

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>पहली अनुसूची, यथा संशोधित को विधेयक में जोड़ दिया गया।</u>

<u>दूसरी अनुसूची को विधेयक में जोड़ दिया गया।</u>

THIRD SCHEDULE

माननीय अध्यक्ष : श्री भर्तृहरि महताब, क्या आप संशोधन संख्या 74 प्रस्तुत करना चाहते हैं?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I am not moving my amendment.

माननीय अध्यक्ष : प्रश्न यह है :

"कि तीसरी अनुसूची विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

तीसरी अनुसूची को विधेयक में जोड़ दिया गया।

FOURTH SCHEDULE

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन, क्या आप संशोधन संख्या 75 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move my amendment:

Page 61, line 9, in column 3,-

for "5%"

substitute "1%". (75)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा चौथी अनुसूची में प्रस्तुत संशोधन संख्या 75 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

"कि चौथी अनुसूची विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

चौथी अनुसूची को विधेयक में जोड़ दिया गया।

पांचवी अनुसूची को विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : माननीय मंत्री जी, अब यह प्रस्ताव करें कि विधेयक, यथा संशोधित, पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That the Bill, as amended, be passed."

माननीय अध्यक्ष : प्रश्न यह है**:**

"कि विधेयक**,** यथा संशोधित, पारित किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय सदस्यगण**,** जैसा कि आपको विदित है कि वित्त विधेयक, 2020 में कुछ नए खंड जोड़े गए हैं। इसलिए**,** मैं यह निर्देश देता हूं कि परिवर्तित खंडों का तद्नुसार पुनः क्रमांकन कर लिया जाए।

श्री अधीर रंजन चौधरी (बहरामपुर) : महोदय, हम लोग निराश हुए हैं।...(व्यवधान) ये क्या हो रहा है?...(व्यवधान) हम लोग बार-बार यह कहते हैं कि...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, एक मिनट के लिए रुक जाइए। मैं आप सभी की बात को सुनूंगा।

...(व्यवधान)

माननीय अध्यक्ष : अच्छे वातावरण में सदन को चलने दीजिए। एक मिनट के लिए रुक जाइए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आपके नेता ने आपकी बात कह दी है। एक मिनट के लिए रुक जाइए। आप पहले मेरी बात सुन लीजिए, उसके बाद आप अपनी बात कहिएगा।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, पहले मैं एक विषय को रखूंगा, उसके बाद आप अपनी बात कहिएगा।

...(व्यवधान)

माननीय अध्यक्ष : आइटम नंबर – 7 (बी), श्री जी. किशन रेड्डी जी।

...(व्यवधान)

14.39 hrs

GOVERNMENT BILLS- Introduced

(i) RASHTRIYA RAKSHA UNIVERSITY BILL, 2020*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, I beg to move for leave to introduce a Bill to establish and declare an institution to be known as the Rashtriya Raksha University as an institution of national importance and to provide for its incorporation and matters connected therewith or incidental thereto. …(*Interruptions*)

माननीय अध्यक्षः प्रस्ताव प्रस्तुत हुआः

"कि राष्ट्रीय रक्षा विश्वविद्यालय के रूप में ज्ञात संस्था को राष्ट्रीय महत्व की संस्था के रूप में स्थापित और घोषित करने के लिए तथा उसके निगमन और उससे संबद्ध तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए। "

श्री अधीर रंजन चौधरी (बहरामपुर) : महोदय, प्लीज आप मुझे उनका ध्यानाकर्षण कराने दीजिए। ...(व्यवधान) आप खुद यह कहते हैं कि किसी को किसी के साथ मिलना नहीं चाहिए। आप खुद यह कहते हैं कि सावधनी बरतनी चाहिए।...(व्यवधान) मुझे बोलने दीजिए।...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप यह विषय बिल इंट्रोड्यूज़ होने के बाद रख दीजिएगा।

…(<u>व्यवधान</u>)

श्री अधीर रंजन चौधरी : महोदय, ऐसा क्यों कर रहे हैं?...(व्यवधान)

माननीय अध्यक्ष : मैं मना थोड़ी कर रहा हूं।

…(<u>व्यवधान</u>)

---

* Published in the Gazette of India, Extraordinary Part-II, Section 2, dated 23.03.2020.

श्री अधीर रंजन चौधरी : महोदय, हम आपकी सारी बातें मानते हैं ।...(व्यवधान) आप इतनी कंजूसी मत किया कीजिए।

माननीय अध्यक्ष : आप विधेयक को इंट्रोड्यूज़ करने के बाद अपनी बात रख लीजिएगा । मैं आपको परमीशन दूंगा।

...(व्यवधान)

श्री अधीर रंजन चौधरी : महोदय, मैं उनका ध्यानाकर्षण कराना चाहता हूं।...(व्यवधान)

माननीय अध्यक्ष : मैं आपको ध्यानाकर्षण के लिए परमीशन दूंगा । आप एक मिनट के लिए बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : मैं आपको ध्यानाकर्षण के लिए परमीशन दूंगा।

...(व्यवधान)

माननीय अध्यक्षः प्रश्न यह हैः

> "कि राष्ट्रीय रक्षा विश्वविद्यालय के रूप में ज्ञात संस्था को राष्ट्रीय महत्व की संस्था के रूप में स्थापित और घोषित करने के लिए तथा उसके निगमन और उससे संबद्ध तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए। "

The motion was adopted.

माननीय अध्यक्ष : माननीय मंत्री जी, अब विधेयक को पुर:स्थापित कीजिए।

SHRI G. KISHAN REDDY: Sir, I introduce* the Bill. ...(*Interruptions*)

---

* Introduced with the recommendation of the President.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I have a point of order to make. किसी ने भी बिल को देखा ही नहीं है।...(व्यवधान)

माननीय अध्यक्ष : आप एक मिनट के लिए रुक जाइए।

...(व्यवधान)

माननीय अध्यक्ष : मैं अभी आप सभी को व्यवस्था देता हूं।

...(व्यवधान)

माननीय अध्यक्ष : आइटम नंबर – 7 (सी), श्री जी. किशन रेड्डी जी।

...(व्यवधान)

14.40 hrs

(ii) NATIONAL FORENSIC SCIENCES UNIVERSITY BILL, 2020 *

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, on behalf of Shri Amit Shah, I beg to move for leave to introduce a Bill to establish and declare an institution to be known as the National Forensic Sciences University as an institution of national importance to facilitate and promote studies and research and to achieve excellence in the field of forensic science in conjunction with applied behavioural science studies, law, criminology and other allied areas and technology and other related fields, and to provide for matters connected therewith or incidental thereto. …(*Interruptions*)

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआः

"कि राष्ट्रीय विधि विज्ञान विश्वविद्यालय के नाम से ज्ञात एक संस्था को अध्ययन और अनुसंधान को सुकर बनाने और उसका संवर्धन करने तथा अनुप्रयुक्त व्यवहार विज्ञान अध्ययन, विधि, विज्ञान तथा अन्य आनुषंगिक क्षेत्रों में और प्रौद्योगिकी तथा अन्य संबंधित क्षेत्र में राष्ट्रीय महत्ता की संस्था स्थापित और घोषित करने तथा उससे उपाबंध या आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए। "

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 23.03.2020.

माननीय अध्यक्ष : यह केवल इंट्रोडक्शन है।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष : एक मिनट, आप मेरी बात सुनिए। बालू जी, आप पहले हैडफोन कान में लगा लीजिए। मैं आपको बताता हूँ। अधीर रंजन जी, एक मिनट। कोई विषय गम्भीर है। एक मिनट, आप बैठिए।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष : इस बिल पर जब डिबेट होगी, बालू जी, एक मिनट, मेरी बात सुनिए। बालू जी, इस बिल को पारित नहीं कर रहे। माननीय सदस्यगण, प्लीज सिट डाउन। आवाज नहीं करें।

…(<u>व्यवधान</u>)

श्री अधीर रंजन चौधरी : सर, यह लिस्ट ऑफ बिजनेस में भी नहीं है। …(व्यवधान)

माननीय अध्यक्ष : एक मिनट, प्लीज बैठ जाइये। माननीय सदस्य, आपका यह विषय नहीं है, दूसरा विषय है।

श्री अधीर रंजन चौधरी : सर, बात तो रखने दीजिए।…(व्यवधान)

माननीय अध्यक्ष : दोनों बिल्स शनिवार को सुबह ही सदस्यों को सर्कुलेट कर दिए गए हैं। बिना सर्कुलेट किए नहीं कर रहे हैं। यह इंट्रोडक्शन है, जब डिबेट होगी तो मैं आपको पर्याप्त समय, अवसर दूँगा।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष : मैं आपको इंट्रोडक्शन का भी विषय दे दूँगा और पर्याप्त समय भी दूँगा। मैं आपको आसन से व्यवस्था दे रहा हूँ। आप जितनी देर डिबेट करना चाहें, मैं आपको उतना समय, अवसर दूँगा।

…(<u>व्यवधान</u>)

श्री अधीर रंजन चौधरी : सर, चर्चा के लिए हम तैयार बैठे हैं। प्रधान मंत्री जी यहाँ हैं। सरकार ने कहा कि फाइनेंस बिल बिना चर्चा के पास करवा दो, हम राज़ी हो गए। हमने फाइनेंशियल पैकेज माँगा...(व्यवधान)

माननीय अध्यक्ष: प्रश्न यह है:

"कि राष्ट्रीय विधि विज्ञान विश्वविद्यालय के नाम से ज्ञात एक संस्था को अध्ययन और अनुसंधान को सुकर बनाने और उसका संवर्धन करने तथा अनुप्रयुक्त व्यवहार विज्ञान अध्ययन, विधि, विज्ञान तथा अन्य आनुषंगिक क्षेत्रों में और प्रौद्योगिकी तथा अन्य संबंधित क्षेत्र में राष्ट्रीय महत्ता की संस्था स्थापित और घोषित करने तथा उससे उपाबंध या आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए। "

The motion was adopted.

... (*Interruptions*)

माननीय अध्यक्ष : एक मिनट, आप मेरी बात सुन लीजिए। मंत्री जी, अपना बिल इंट्रोड्यूस कीजिए।

...(<u>व्यवधान</u>)

SHRI G. KISHAN REDDY: Sir, I introduce* the Bill.

माननीय अध्यक्ष : आप मेरी एक महत्वपूर्ण बात सुन लीजिए। ठीक है, जो महत्वपूर्ण काम है, वह कर लें।

...(<u>व्यवधान</u>)

* Introduced with recommendation of the President.

14.42 hrs

OBSERVATION BY THE SPEAKER

Re: 'Janata Curfew' followed by all the citizens of India on 22.02.2020.

माननीय अध्यक्ष: माननीय सदस्यगण, कल एक ऐसा स्पिरिट दिन था, जब देश में न कोई राजनीतिक मतभेद था, न कोई मत भिन्नता थी, न कोई पंथ, न कोई सम्प्रदाय, न कोई अमीर था, न कोई गरीब था। सारा हिन्दुस्तान एक था। कल शाम को 5 बजे हम सब ने जो देखा, वह भारत की आत्मा थी। माननीय प्रधान मंत्री जी के प्रेरक प्रयासों से सम्पूर्ण देश एकजुट था। उनके आह्वान पर यह देश इस महामारी से निपटने के लिए एकजुट दिखा। सम्पूर्ण देश में सभी डॉक्टरों, नर्सों, स्वास्थ्य कर्मियों, सफाई कर्मियों, एयरपोर्ट के कर्मचारियों, पुलिस कर्मियों, मीडिया ने जिस तरीके से सेवाएँ प्रदान कीं, उसके लिए हम सब उनका अभिवादन करते हैं। हमने यह भी देखा कि माननीय राष्ट्रपति जी, उप राष्ट्रपति जी ने ताली बजा कर कृतज्ञता प्रकट की। हमारे सदन के नेता, कांग्रेस सदन के नेता, चाहे अधीर रंजन जी की पुत्री हों, चाहे छोटे-छोटे बच्चे हों, चाहे नवीन पटनायक जी मुख्य मंत्री हों, चाहे शरद पावर जी हों, चाहे उद्धव ठाकरे जी हों, कई राज्यों के मुख्य मंत्रियों ने तालियाँ बजा कर अभिवादन किया और इन प्रयासों की सभी लोगों ने उन महान कर्मियों को सम्मानित करने के लिए आभार व्यक्त किया। मैं चाहूँगा कि सदन एक बार खड़ा होकर तालियाँ बजा कर उनका अभिवादन करे।

(तत्पश्चात् सभी माननीय सदस्यों ने खड़े होकर एवं तालियाँ बजा कर अभिवादन किया)

…(व्यवधान)

माननीय अध्यक्ष : सदन के सभी माननीय सदस्य, हम सब इस महामारी की लड़ाई में उनके साथ हैं।

मैं यह भी आग्रह करना चाहता हूं कि हम सब यहां पर अपने-अपने क्षेत्रों में जा रहे हैं तो हमें ऐसे प्रयास करने चाहिए कि सभी, केन्द्र और राज्य सरकार, जिला प्रशासन के कानूनों का अक्षरश: पालन करें। हम स्वयं अनुशासित होकर उसका पालन करें। इन नियमों का कठोरता से पालन

करने में जनता का सहयोग भी करें क्योंकि इस महामारी को रोकने का एकमात्र उपाय सोशल डिस्टैंसिंग बनाना है। अपने पास किसी प्रकार का नकारात्मक माहौल न बने, सकारात्मक रह कर हम इस चुनौती का सामना एक परिवार के रूप में कर सकते हैं, इस वायरस को रोक सकते हैं।

———————

…(व्यवधान)

माननीय अध्यक्ष: अब हो गई बात। प्लीज, बैठ जाइए।

…(व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): सर, हमें बोलने नहीं दिया गया।

…(व्यवधान)

माननीय अध्यक्ष: आपने सभी बातें बोल दी हैं। आपकी भावनाओं से सदन अवगत हो चुका है।

…(व्यवधान)

14.45 hrs

VELEDICTORY REFERENCE

माननीय अध्यक्ष: माननीय सदस्यगण, अब हम सत्रहवीं लोक सभा के तीसरे सत्र की समाप्ति की ओर आ गए हैं, जो 31 जनवरी, 2020 को आरंभ हुआ था। इस सत्र के दौरान, हमने 23 बैठकें (आज की बैठक सहित) कीं, जो 109 घंटे 23 मिनट तक चलीं।

सभा ने 31 जनवरी, 2020 को दोनों सदनों के सदस्यों को महामहिम राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव को अंगीकृत किया। प्रस्ताव 15 घंटे 21 मिनट तक चले सुव्यवस्थित वाद-विवाद के पश्चात स्वीकार किया गया।

इस सत्र में महत्वपूर्ण वित्तीय, विधायी और अन्य कार्यों का भी निपटान हुआ। केन्द्रीय बजट 2020-21 पर चर्चा 11 घंटे 51 मिनट तक चली। रेल मंत्रालय के नियंत्रणाधीन वर्ष 2020-21 के लिए अनुदानों की मांग सं. 83 के लिए चर्चा 12 घंटे 31 मिनट तक चली। सामाजिक न्याय और अधिकारिता मंत्रालय के नियंत्रणाधीन वर्ष 2020-21 के लिए अनुदानों की मांग सं. 92 और 93 के लिए चर्चा 5 घंटे 21 मिनट तक चली। पर्यटन मंत्रालय के नियंत्रणाधीन अनुदानों की मांग सं. 98 के लिए चर्चा 4 घंटे और 1 मिनट तक चली।

वर्ष 2020-21 के लिए केन्द्रीय बजट के संबंध में शेष मंत्रालयों की अन्य सभी बकाया अनुदानों की मांगों को सभा में मतदान के लिए रखा गया और 16 मार्च, 2020 को पूरी तरह से स्वीकृत किया गया तथा संबंधित विनियोग विधेयक पारित किया गया।

वर्तमान सत्र के दौरान, 16 सरकारी विधेयक पुरःस्थापित हुए। कुल मिलाकर, 13 विधेयक पारित हुए।

98 तारांकित प्रश्नों के मौखिक उत्तर दिए गए।

प्रश्न काल के पश्चात्, सदस्यों ने शाम को देर तक बैठकर लगभग 436 अविलंबनीय लोक महत्व के मामले उठाए। माननीय सदस्यों ने नियम 377 के अधीन कुल 399 मामले भी उठाए।

माननीय संसदीय कार्य मंत्री के सरकारी कार्य के संबंध में 2 वक्तव्यों सहित मंत्रियों ने विभिन्न महत्वपूर्ण विषयों पर कुल 16 वक्तव्य दिए।

इस सत्र के दौरान, संबंधित मंत्रियों ने कुल 1765 पत्र सभा पटल पर रखे।

सभा में दिल्ली के कुछ हिस्सों में कानून और व्यवस्था की स्थिति के संबंध में नियम 193 के अंतर्गत एक अल्पकालिक चर्चा भी की गई। चर्चा पर संबंधित मंत्री ने उत्तर दिया और यह 4 घंटे 37 मिनट तक चली।

इस सत्र में, विभिन्न महत्वपूर्ण मुद्दों पर चर्चा करने के लिए यह सभा 21 घंटे 48 मिनट देर तक बैठी।

जहाँ तक गैर-सरकारी सदस्यों के संकल्पों का संबंध है, कुँवर पुष्पेंद्र सिंह चंदेल द्वारा 21 जून, 2019 को प्रस्तुत बुंदेलखंड क्षेत्र में जल संकट और छुट्टा गोवंश की समस्या को दूर करने के लिए केन-बेतवा नदी संपर्क परियोजना द्वारा नहरों का निर्माण संबंधी संकल्प पर 28 जून, 2019 को, 19 जलाई, 2019 को और 29 नवम्बर, 2019 को पहले तथा दूसरे सत्र के दौरान चर्चा की गयी थी। इस पर वर्तमान सत्र के दौरान 20 मार्च, 2020 को आगे चर्चा की गई।

संकल्प को सभा की अनुमति से 20 मार्च, 2020 को वापस लिया गया। एक अन्य संकल्प श्री रितेश पाण्डेय द्वारा 20 मार्च, 2020 को आंगनवाड़ी कार्यकर्ताओं तथा आंगनवाड़ी सहायिकाओं के लिए कल्याणकारी उपाय के संबंध में पेश किया गया और उस पर उस दिन चर्चा पूरी नहीं हुई।

मैं सभा की कार्यवाही को पूरा करने में सभापति तालिका में शामिल अपने माननीय सहयोगियों के प्रति योगदान के लिए आभार व्यक्त करता हूँ। मैं माननीय प्रधान मंत्री जी, संसदीय कार्य मंत्री, विभिन्न दलों एवं समूहों के नेताओं और माननीय सदस्यों के प्रति सहयोग के लिए अत्यधिक कृतज्ञ हूँ। मैं आप सभी की ओर से प्रेस एवं मीडिया के मित्रों का भी धन्यवाद करता हूँ। मैं सभा को प्रदान की गई समर्पित और त्वरित सेवाओं के लिए लोक सभा सचिवालय के

अधिकारियों और कर्मचारियों को धन्यवाद देता हूँ। मैं सभा की कार्यवाही संचालन में संबद्ध एजेंसियों को उनके द्वारा प्रदान की गई सहायता के लिए धन्यवाद देता हूँ।

15.52 hrs

NATIONAL SONG

माननीय अध्यक्ष: माननीय सदस्यगण, कृपया अपने स्थान पर खड़े जो जाएं, क्योंकि अब 'वन्दे मातरम्' की धुन बजाई जाएगी।

THE NATIONAL SONG WAS PLAYED

माननीय अध्यक्ष: अब लोक सभा अनिश्चित काल के लिए स्थगित होती है।

15.53 hrs

Lok Sabha adjourned sine dine